

Crl. Rev. No. 355/19
Rajni Vs. State & Ors.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : None for the petitioner.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent no.1 through VC.
Sh. Umesh Singh, proxy counsel for counsel for respondent no.2 through VC.
None for respondent no.3 & 4.

Matter is at the stage of service/appearance of respondent no.3 & 4.


Assistant Ahlmad has reported that she has made call on the mobile number of Ld. Counsel for the petitioner to join the proceedings through VC, however, counsel for the petitioner has not joined the proceedings. It is 12:30 P.M., none has appeared for the petitioner.

Perusal of file shows that before lock down, respondent no. 3 & 4 were not served.

Therefore, issue notice to respondent no.3 & 4 on filing PF/RC, returnable for 06.11.2020.

Notice be also issued to the petitioner for next date of hearing i.e. 06.11.2020.

Put up on 06.11.2020 for consideration.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

CA No.280/19
Kamal Kumar Vs. The State & Anr.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

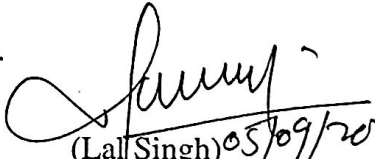
Present : Sh. Rabindra Kumar, Ld. Counsel for the appellant through VC.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent through VC.
None for the respondent no.2.

Matter is at the stage of service of respondent no.2.

Perusal of file shows that before lock-down respondent no.2 was not served.

Therefore, issue fresh notice to respondent no.2, returnable for 07.11.2020.

Put up on 07.11.2020 for consideration.


(Lal Singh) 05/09/2020.
ASJ-05(W)/THC/Delhi
05.09.2020

CrI. Rev. No.82/2020
M.K. Gaur Vs. The State & Anr.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. Ajay P. Tushir, Ld. Counsel for the petitioner through VC.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent no.1 through VC.
Sh. Vivek Kumar, Ld. Counsel for respondent no.2 through VC.


Matter is at the stage of service of respondent no.2.

Ld. Counsel for the petitioner submits that petitioner has served the notice upon the respondent no.2.

Today, Ld.Counsel for the respondent no.2 has appeared through VC and he submits that though he has filed Vakalatnama for respondent no.2 through email, however, he will file Vakalatnama in the court itself on or before next date of hearing for respondent no.2..

Perusal of file shows that the TCR has already been received in this case.

Put up on 15.10.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
05.09.2020

Case No.57709/16
FIR No.919/14
PS: Tilak Nagar
State Vs. Raj Kumar Khanna & Ors.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Rahul Raj Malik, Ld. Counsel for all the accused persons through VC.
All the four accused persons on bail have joined the proceedings through VC.

Matter is at the stage of arguments on the point of Charge.

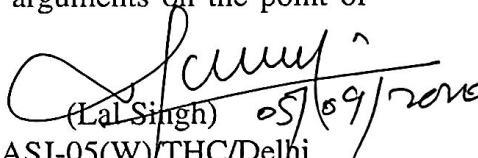
Arguments on charge partly heard.

Issue notice to IO of the case for next date of hearing i.e.

06.11.2020.

Put up on 06.11.2020 for further arguments on the point of

Charge.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

Case No.503/19
FIR No.57/19
PS: Mundka
State Vs. Vijay & Anr.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

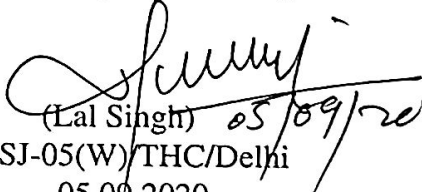
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. R.P. Sarwan, Ld. Legal Aid Counsel for both the accused persons through VC.
Both the accused persons are stated to be in J/C.

Matter is at the stage of arguments on the point of Charge.

Ld. Legal Aid Counsel for both the accused persons submits that as per his information, both accused persons are in J/C.

At the request of Ld. Legal Aid Counsel for both accused persons, matter is adjourned for 06.11.2020.

Put up on 06.11.2020 for arguments on the point of Charge.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

Case No.147/18
FIR No.1090/14
PS: Hari Nagar
State Vs. Dev Goel & Ors.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for all the accused persons.

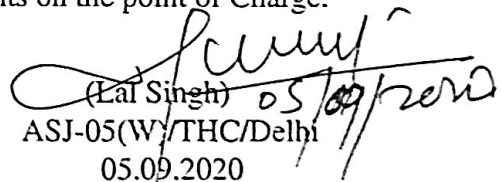
Matter is at the stage of arguments on the point of Charge.

Perusal of file shows that in this case all the six accused persons are on bail, however, today they have not joined the proceedings through VC.

Assistant Ahlamad has informed to the undersigned that she has contacted to counsel for the accused persons, however, counsel for accused persons has informed her that he is not in a position to join the proceedings through VC as he is unwell today.

Therefore, in view of the present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for their non joining the proceedings through VC only for today.

Put up on 07.11.2020 for arguments on the point of Charge.


(Lal Singh) 05/09/2020
ASJ-05(WY/THC/Delhi)
05.09.2020

Case No.57766/16
FIR No.1350/15
PS: Hari Nagar
State Vs. Amrinder Singh & Ors.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

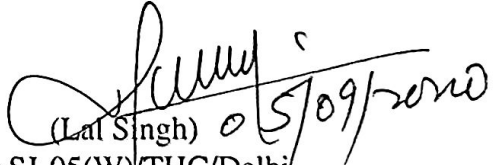
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Arbind Kumar Garg, Ld. Counsel for accused Santosh @
Tosha through VC.
None for accused Amrinder Singh.
Proceedings against accused Manish @ Mani Nasa is already
abated.

Matter is at the stage of P.E.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 06.11.2020.

Put up on 06.11.2020 for P.E.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

Case No.56401/16
FIR No.379/15
PS: Nihal Vihar
State Vs. Pradeep Kumar & Ors.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

Perusal of file shows that in this case, all the accused are on bail, however, today they have not joined the proceedings through VC.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for their non joining the proceedings through VC only for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 06.11.2020.

Put up on 06.11.2020 for P.E.

(Lat Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

Case No.58296/16
FIR No.376/16
PS: Khyala
State Vs. Ranjit & Anr.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

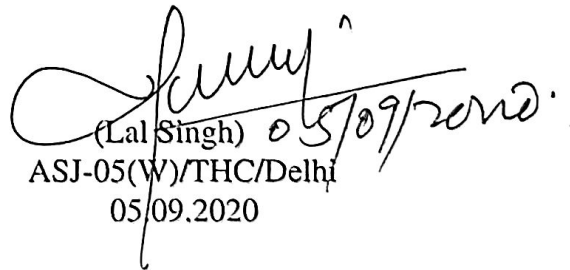
Matter is at the stage of P.E.

Perusal of file shows that in this case, accused Vijay @ Kale was on bail, however, accused Ranjit was in JC before lock-dwon.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 06.11.2020.

Put up on 06.11.2020 for P.E.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05/09.2020

Case No.116/17
FIR No.557/16
PS: Patel Nagar
State Vs. Sandeep & Ors.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

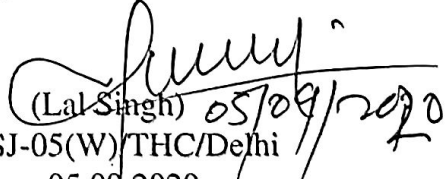
Perusal of file shows that in this case the accused persons are on bail, however, today they have not joined the proceedings through VC.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for their non joining the proceedings through VC only for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 06.11.2020.

Put up on 06.11.2020 for P.E.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

Case No. 412/17
FIR No.323/14
PS: Mundka
State Vs. Rajesh Kumar Yadav

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for accused.

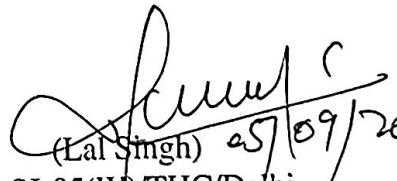
Matter is at the stage of P.E.

Perusal of file shows that accused was in JC before lock-down.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 07.11.2020.

Put up on 07.11.2020 for P.E.


(Lal Singh) 25/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

Case No.801/18
FIR No.485/16
PS: Patel Nagar
State Vs. Jagdish @ Lalla & Ors.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
None for the accused persons.

Matter is at the stage of P.E.

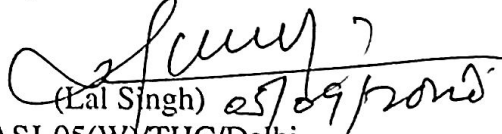
Perusal of file shows that in this case all the four accused persons are on bail, however, today they have not joined the proceedings through VC.

In view of present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons for their non joining the proceedings through VC only for today.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 07.11.2020.

Put up on 07.11.2020 for P.E.


(Lal Singh) 25/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

Case No.152/19
FIR No.826/18
PS: Nihal Vihar
State Vs. Anil Chaudhary & Ors.

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

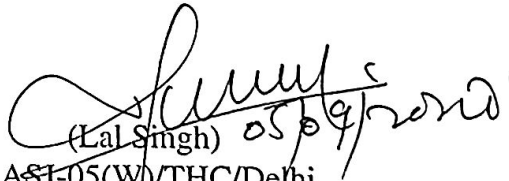
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Divakar Sharma & Sh.S. Mukharji, Ld. Counsels for
accused Kamrul Hudda @ Ali through VC.
None for other accused.

Matter is at the stage of P.E.

Vide order bearing no. 26/DHC/2020 dt. 30.07.2020, Hon'ble High Court of Delhi, directed that evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 07.11.2020.

Put up on 07.11.2020 for P.E.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

Crl. Rev. No. 345/19
Manju Devi Vs. State & Ors.

05.09.2020

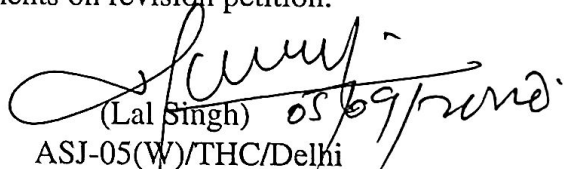
Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

Present : Sh. F.C. Giri, Ld. Legal Aid Counsel for the petitioner
through VC.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent no.1.
through VC.
None for respondents No.2 & 3.

Matter is at the stage of arguments on revision petition.

It is already 12:20 P.M., however, none has appeared on behalf of respondents no.2 & 3. Therefore, matter is adjourned for 06.11.2020.

Put up on 06.11.2020 for arguments on revision petition.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

CA No. 285/19
Nageshwar Vs. State

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

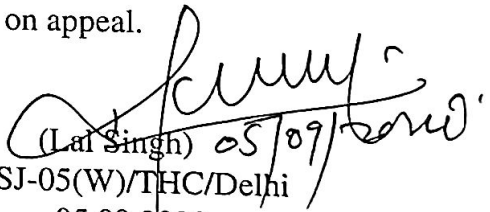
Present : Ms. Poonam Sharma, Ld. Counsel for the appellant through VC.
Sh. M.A. Khan, Ld. Addl. PP for the State/respondent no.1 through VC.

Matter is at the stage of argument on appeal.

Ld. Counsel for the appellant submits that today she is not in a position to address the arguments in this case as the file is with her associate and hence, she is seeking adjournment.

Therefore, at the request of Ld. Counsel for the appellant, matter is adjourned for 07.11.2020.

Put up on 07.11.2020 for arguments on appeal.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

CA No. 289/19
Lala Prasad Vs. State

05.09.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Ld. District & Sessions Judge, West, Delhi.

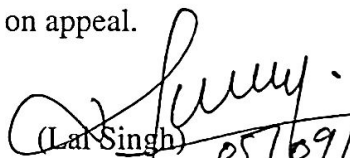
Present : Sh. R.R. Jha, Ld. Legal Aid Counsel for the appellant
alongwith appellant through VC.
Sh. M.A. Khan, Ld. Adl. PP for the State/respondent
through VC.

Matter is at the stage of argument on appeal.

Perusal of file shows that before lock-down TCR was not
received.

In view of above, TCR be requisitioned for next date of
hearing.

Put up on 07.11.2020 for arguments on appeal.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

FIR No.211/17
PS: Moti Nagar
State Vs. Asif
U/s 392/397/411 IPC & Section 25/27/54/59 Arms Act

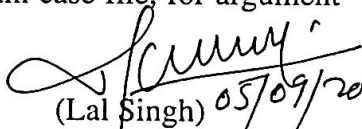
05.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.
Sh. F.C. Giri, Ld. LAC for the applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for consideration.

Reply to the above application has been received on behalf of SI Naresh Kumar, ^{P.S.} Moti Nagar, alongwith previous involvement report of applicant/accused. _{ASJ}

Put up on 11.09.2020 alongwith main case file, for argument on above application.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020

FIR No.629/18
PS: Punjabi Bagh
State Vs. Raju Bhilwadi @ Langda
U/s 302/201/149/120B/34 IPC & Section 25/27/54/59 Arms Act

05.09.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Ms. Daljeet Kaur, Ld.counsel for the applicant/accused
through VC.

This 2nd application U/s 439 Cr.P.C., has been filed on behalf
of applicant/accused Raju Bhilwadi @ Langda for grant of interim bail.

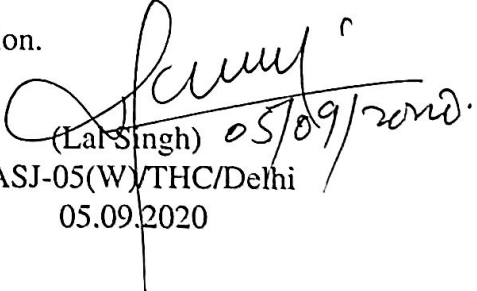
Reply to the above application not received from the IO/SHO
concerned.

Ld. Counsel for the applicant/accused submits that present
application has been filed on medical ground of applicant/accused.

Issue fresh notice to IO/SHO concerned to file reply to the
above application as well as report regarding previous involvement of
applicant/accused, returnable for 09.09.2020.

Notice be also issued to concerned jail superintendent to file
report regarding medical status of the applicant/accused, returnable for
09.09.2020.

Put up on 09.09.2020 for consideration.


(Lal Singh) 05/09/2020
ASJ-05(W)/THC/Delhi
05.09.2020